

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 227  
**CP(IB)/27(AHM)2022**

**Order under Section 95 IBC**

**IN THE MATTER OF:**

YES Bank Limited

.....Applicant

V/s

Rajratan Babulal Agarwal  
(Personal Guarantor)

.....Respondent

**Order delivered on ..21/04/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Personal Guarantor : Advocate, Mr. Ravi Pahwa.  
For the RP : Adv., Mr. Aniruth P. a.w. RP, Ms. Prajakta M.

**ORDER**

The learned counsel for the Personal Guarantor states that the Hon'ble Supreme Court has ordered status quo against CIRP initiated of the Corporate Debtor (Honest Derivatives Private Limited) of which the present respondent is Personal Guarantor. Hence, this application be deferred. A copy of the said order of the Hon'ble Supreme Court is annexed with the compilation filed by Personal Guarantor.

List for further consideration on 21.06.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**